

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3722
ANSWERED ON:25.08.2011
CHIEF JUSTICE OF HIGH COURT
Gulshan Smt. Paramjit Kaur

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether more than one Chief Justice has been appointed in any High Court during the last five years;
- (b) if so, the details thereof;
- (c) whether the Government proposes to appoint two Chief Justice for Punjab and Haryana High Courts, it being one of the largest High Courts in the country;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a): No, Madam.

(b): Does not arise.

(c): No, Madam.

(d)to (e) : As per Article 216 of the Constitution of India, every High Court shall consist of a Chief Justice and such other Judges as the President may from time to time deem it necessary to appoint.